

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A. Nos. 406-411 in CIVIL APPEAL NOS. 7555, 7556 & 7607 OF 2001

STATE OF U.P.

Appellant (s)

VERSUS

MUKESH KUMAR & ORS. ETC. ETC.

Respondent(s)

(For directions and office report)

Date: 27/02/2009 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Appellant(s) Mr. Aarohi Bhalla,Adv.
Mr. Shekhar Raj Sharma,Adv.
Mr. Subodh S. Patil,Adv.
Ms. Sujata Kurdukar,Adv.

For Respondent(s) Mr. M.P. Shorawala,Adv.
Mr. Vipin K. Saxena,Adv.
Ms. Jyoti Saxena,Adv.
Mr. C.L. Sahu,Adv.

Dr. Madan Sharma,Adv.
Mr. U.K. Sandiyal,Adv.
Ms. Asha Upadhyay,Adv.
Mr. R.D. Upadhyay,Adv.

Mr. Shakil Ahmed Syed,Adv.

Mr. D. Mahesh Babu,Adv.

Ms. Rachana Srivastava,Adv.

Mr. Harinder Mohan Singh,Adv.

UPON hearing counsel the Court made the following
ORDER

In view of the statement made in the counter affidavit, we are not inclined to issue any direction in these I.As. which are dismissed accordingly.

(A.S. BISHT)
COURT MASTER

(PUSHAP LATA BHARDWAJ)
COURT MASTER

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. Nos. 406-411 in CIVIL APPEAL NOS. 7555, 7556 & 7607 OF 2001

STATE OF U.P.

... APPELLANT(S)

s:VERSUS:

MUKESH KUMAR & ORS. ETC. ETC.

... RESPONDENT(S)

ORDER

In view of the statement made in the counter affidavit, we are not inclined to issue any direction in these I.As. which are dismissed accordingly.

.....J
(S.B. SINHA)

.....J
(Dr. MUKUNDAKAM SHARMA)

NEW DELHI,
FEBRUARY 27, 2009.